

ITEM NO.28

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.994/2022

FAHIMUDDIN

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(Only SR-8585/22 is to be listed in view of order dated 09.09.2022)
(IA No. 34418/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 59970/2022 - EXEMPTION FROM FILING O.T., IA No.
34420/2022 - EXEMPTION FROM FILING O.T. & IA No. 59968/2022 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 8585/2022 (II)

(FOR ADMISSION and I.R. and IA No.106157/2022-EXEMPTION FROM FILING
O.T. & IA No.198552/2022-APLN. FOR SUSPENSION OF SENTENCE)

Date : 06-02-2023 This SLP was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s)

Dr. Manish Singhvi, Sr.Adv.

Mr. Shahbaaz Jameel, Adv.

Mr. Jai Shankar, Adv.

Ms. Nandita Rao, Adv.

Ms. Sarita, Adv.

Mr. Kausar Raza Faridi, AOR

Ms. Saroj Tripathi, AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.

Mr. Sarvesh Singh Baghel, AOR

Ms. Shweta Yadav, Adv.

Mr. Rahul Singh Chauhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A NO.198552/2022 IN SPECIAL LEAVE PETITION(CRIMINAL)
NO.8585/2022:-

Having heard learned Senior counsel for the petitioner at a considerable length and after carefully perusing the material available on record, we do not find any ground to suspend the sentence of the petitioner/applicant at this stage.

The said I.A. is dismissed.

However, liberty is granted to the petitioner/applicant to file a fresh application at an appropriate stage.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)